

CC No. 19/2020, RC No. 221 2016 (E) 0035

Branch: CBI/EO-III/New Delhi

CBI vs Ved Prakash Agarwal & Ors.

U/s 120-B r/w Sec. 420 IPC & 471 IPC and substantive offences thereof.

24.08.2020

Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020 and Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020, No. 26 /DHC/2020 dated 30.07.2020 and No. 322/RG/DHC/2020 Dated: 15.08.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

**Present: Ld. DLA Sh. V.K. Sharma and Ld. Special P.P. Sh. A.P. Singh
for CBI.**

**Advocate Sh. Akshay Nagrajan on behalf of Ld. Special P.P.
Sh. R.S. Cheema.**

IO Sunit Kumar Pal.

**A-1 Ved Prakash Agarwal, A-2 Ashok Kumar Chaturvedi and
Sh. Satnam Singh AR of A-3 M/s Prakash Industries Limited
are present.**

**Ld. Counsels Sh. Vijay Aggarwal and Sh. Nagesh Behl for A-1
Ved Prakash Agarwal, A-2 Ashok Kumar Chaturvedi and A-3**

M/s Prakash Industries Limited.

Ld. Counsel Sh. Vijay Aggarwal stated that in so far as scrutiny of documents supplied by the prosecution is concerned the same is almost complete and whatever deficiency or illegible documents were noticed, the same have been duly supplied by the IO. Ld. Sr. P.P. Sh. A.P. Singh also stated that all such deficiencies are being fulfilled, as and when pointed out by Ld. Counsel for the accused persons.

Ld. Counsel Sh. Vijay Aggarwal however further submitted that IO was supposed to place on record other unrelayed documents as were collected by him during the course of investigation and which are still available with CBI.

In response Ld. Sr. P.P. submitted that except for one document, which will be duly supplied to the accused persons within a week, no other document collected during the course of investigation is now available with CBI.

Ld. Counsel Sh. Vijay Aggarwal also submitted that he intends to move one more application requesting for supply of documents which find mention in the statements u/s 161 Cr.PC of the witnesses but which documents have not been placed on record by the prosecution.

Ld. Counsel Sh. Vijay Aggarwal has been requested to provide e-copy of the said application within next 10 days to the Reader of this Court on the official email of the court and also to the prosecution so that the same can be decided on the next date of hearing. He has accordingly assured to do so. Hard copy thereof be also placed in the judicial file as and when normal functioning of the courts is resumed.

As prayed matter be now put up for scrutiny of documents on 05.10.2020.

A digitally signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as

and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukum Chand.

**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
NEW DELHI
24.08.2020**